

12.25 hrs.

Re. ALLEGED IRREGULAR ALLOTMENT OF LAND IN DELHI

MR. SPEAKER: We pass on to the next item.

Papers to be laid on the Table.

Shri K. R. Ganesh.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have given notice of an adjournment motion about the land-grabbing in Delhi. I have also given a second notice that the Lt. Governor....

MR. SPEAKER: I am not allowing the adjournment motion. This is not a proper subject for an adjournment motion.

SHRI JYOTIRMOY BOSU: A son of the Vice-President, so on and so fourth.. (Interruption) This is a very serious matter..

MR. SPEAKER: I am not permitting you.

श्री मधु सिन्घे (बाका) अध्यक्ष महोदय, मेरा प्रिक्लेज का सवाल है

SHRI JYOTIRMOY BOSU: The Lt. Governor's own nephew is there (Interruptions) This is a very serious matter. There was a CBI inquiry against him. We wanted a discussion. You will kindly allow a discussion on this matter..

MR. SPEAKER: Will you please listen to me?

श्री मधु सिन्घे : अध्यक्ष महोदय, मेरा प्रिक्लेज का सवाल है

श्री अटल बिहारी वाजपेयी (ग्वालियर): अध्यक्ष जी, मैंने इस के बारे में 29 मार्च, को नोटिस दिया था। मैंने एडजर्नमेंट मोशन कास प्रोट्रैन्स और कुल 277 में भी इजाजत मांगी है।

PROF. MADHU DANDAVATE (Rajapur): Shri Madhu Limaye has given a privilege motion.

MR. SPEAKER: Two days back this call attention came. I was informed that this matter is before the court and it is sub judice.

SHRI SHYAMNANDAN MISHRA (Begusaraj): How? In what form?

MR. SPEAKER: I do not know. It is there.

SHRI SHYAMNANDAN MISHRA: Have you been informed about it?

SHRI VIKRAM MAHAJAN (Kangra): The matter is before the court. There is no dispute about it. It has come in the papers.

श्री अटल बिहारी वाजपेयी : मैं इसके बारे में गृह मंत्री जी का लिख चुका हू।

SHRI SHYAMNANDAN MISHRA: But you must be quite sure about it.

MR. SPEAKER: This matter is before the court.

SHRI SHYAMNANDAN MISHRA: Has the Chair received any authentic information?

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, जब मैंने नोटिस दिया था, तब यह मामला कोर्ट में नहीं था।

अध्यक्ष महोदय नोटिस कब दिया था ?

श्री अटल बिहारी वाजपेयी : ता० 29 को दिया था। तब यह मामला सुप्रीम कोर्ट में नहीं था। उस के पहले ता० 28 को हूब मिनिस्टर और हाउसिंग मिनिस्टर को भी पत्र लिख कर इस के बारे में सूचित किया था।

MR. SPEAKER: Order please., Kindly sit down. When the Speaker is standing you must not get up. You must observe certain decorum. What is wrong with him?

SHRI JYOTIRMOY BOSU: Nothing wrong with me, what is wrong is with the Government, corrupt Government..

MR. SPEAKER: I came to know two days back that it is in one form or other, before a court. All that you can do is to ask for factual information.

SHRI JYOTIRMOY BOSU: That is exactly what I am asking for, Sir.

MR. SPEAKER: Why don't you have patience? You have no patience to listen. My request to you is to limit the scope of your information for a factual information and on that you can ask a question.

SHRI SHYAMNANDAN MISHRA: I also know that the matter is before a court. But the objections made by the Chief Justice are not under judicial review. The observations have already been made and we are bound to take notice of those observations. That is precisely the point which I wanted to submit to you.

SHRI PILOO MODY (Godhra): I want to say something on the observations made by you about the matter being *sub-judice*.

SHRI SHYAMNANDAN MISHRA: This is not *sub-judice*.

SHRI PILOO MODY: I want to make a submission and it is this. We are only discussing what has appeared in the newspapers. So if it is *sub-judice* then surely it is *sub-judice* for the newspapers also.

MR. SPEAKER: Newspaper give only news.

SHRI SHYAMNANDAN MISHRA: Observations are not coming under *sub-judice*.

SHRI PILOO MODY: Therefore, what I say is that what has appeared in the newspapers is a matter for discussion. It does not come within the mischief of *sub-judice*.

MR. SPEAKER: I have not disallowed reference to that news. What I said was because something is still pending before the court. I respect of what has appeared in the newspapers you can confine yourself to that factual information. This is what I wanted to tell Members to confine themselves to. They must confine themselves only up to that.

Now Shri Madhu Limaye.

RE. INACCURACY IN MINISTER'S STATEMENT ON ALLEGED BAYONET CHARGE BY R. P. F. PERSONNEL AT LAKHISARAI RAILWAY STATION

श्री मधु लिमये (बड़का): अध्यक्ष महोदय, मुंगेर जिले के लखी सराय नामक कम्बे में जो गोली काण्ड और बैंट चार्ज के बारे में रेल उप-मंत्री ने वक्तव्य दिया है उसमें न केवल गलत बयानी है बल्कि सदन को जान-बूझ कर गुमराह करने का उन्होंने प्रयास किया है। उन्होंने कहा है कि कोई बैंट चार्ज नहीं हुआ था लेकिन सत्य यह है कि संगीनों ने 13-14 साल के बच्चों के पेट फाड़े गये हैं। मंत्री महोदय ने स्वीकार किया है कि बच्चों को चोट के कारण पंचवर्ड इंजरीज हुई हैं। डा० एन० जे० मोदी की प्रसिद्ध किताब "मेडिकल जुरिसप्रूवेन्स के 17वें चैप्टर, पृष्ठ 221-22 पर कहा गया है :

"Punctured or stab wounds: These are popularly called stabs